



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(*Legislation Section*)

Jammu, the 04th December, 2018.

The following Act has been assented to by the Governor on
04th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR PANCHAYATI RAJ
(FIFTH AMENDMENT) ACT, 2018**

(Governor Act No. XXXI of 2018)

[04th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of
India.

An Act to amend the Jammu and Kashmir Panchayati Raj Act, 1989.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Panchayati Raj (Fifth Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 8, Act No. IX of 1989.*—In section 8 of the Jammu and Kashmir Panchayati Raj Act, 1989, (hereinafter referred to as 'the principal Act'), in sub-section (2), for the figures, sign and words, "50% of the total number of members" the figures, sign and words, "50% of the total number of elected members" shall be substituted.

3. *Amendment of section 9, Act No. IX of 1989.*—In section 9 of 'the principal Act', in sub-section (1) in clause (b), the words, "or less than one third of the total members are elected" shall be omitted.

SATYA PAL MALIK,

Governor.

(Sd.) ASHISH GUPTA,

Deputy Legal Remembrancer,
Department of Law, Justice and Parliamentary Affairs.